

mation is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 38.]

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications:—

(1) Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957, making certain amendments to the Delhi Motor Vehicles Rules, 1940.

(2) Notification No. F.12(37)/57-MT&CE, dated the 3rd August, 1957, containing a Corrigendum to Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957.

[Placed in Library. See No. LT-407/57.]

REPORTS OF THE TARIFF COMMISSION

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Manubhai Shah I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:

(1) Report (1957) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals Industry.

(2) Government Resolution No. 22(4)-T.R./57, dated the 2nd December, 1957.

(3) Government Notification No. 22(4)-T.R./57, dated the 2nd December, 1957.

[Placed in Library. See No. LT-408/57.]

(4) Report (1957) of the Tariff Commission on the continuance of protection to the Bare Copper Conductors and A.C.S.R. (Alumi-

nium Conductor Steel Reinforced) Industry.

(5) Government Resolution No. 3(5)-T.R./57, dated the 2nd December, 1957.

(6) Government Notification No. 3(5)-T.R./57, dated the 2nd December, 1957.

[Placed in Library. See No. LT-409/57.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.R.O. 3648, dated the 16th November, 1957. [Placed in Library See No. LT-410/57.]

STATEMENT REGARDING ARREARS OF INCOME-TAX

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri B. R. Bhagat, I beg to lay on the Table, in pursuance of an assurance given on the 9th September, 1957 in reply to Unstarred Question No. 1412, a copy of the statement showing the number of Income-tax payers who have income-tax arrears, the reasons therefor and the steps taken by Government to recover the balance from them [See Appendix III, annexure No. 39]

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Indian Tariff (Amendment) Bill, 1957, passed by the Houses of Parliament during the current session and assented to by the President on the 29th November, 1957.

BUSINESS ADVISORY COMMITTEE

THIRTEEN REPORT

Shri Rane (Buldana): On behalf of Shri Satya Narayan Sinha, I beg to move:

"That this House agrees with the Thirteenth Report of the

Business Advisory Committee presented to the House on the 2nd December, 1957."

Shri T. B. Vittal Rao (Khammam): Yesterday it was decided to recommend to the House that no Bill can be taken for consideration if the Bill is based on a report unless the report is laid on the Table of the House 10 days before. I don't find that that recommendation has been followed here.

Mr. Speaker: I will look into it. Anyway, the recommendation has been made. I will ask him to submit a supplementary report here for consideration. Was it one of the decisions taken or a recommendation?

Shri T. B. Vittal Rao: It was a recommendation.

Mr. Speaker: Hon. Members are aware that in regard to Business Advisory Committee, only decisions regarding the Bills are incorporated in the report and other suggestions are shown in the minutes. I shall now put the Motion to the House. The question is:

"That this House agrees with the Thirteenth Report of the Business Advisory Committee presented to the House on the 2nd December, 1957."

The motion was adopted.

RE INDIAN RAILWAYS AMENDMENT BILL

Shrimati Parvathi Krishnan (Coimbatore): According to the Order Paper, the Indian Railways Amendment Bill has to be taken up sometime tomorrow. The report of the Railway Freight Structure Committee has been in our hands only yesterday. We have to study the report before the Bill is taken up for consideration. I would request that this Bill may be taken up for consideration at a later date.

Mr. Speaker: The hon. Member's point is this. Consideration of the Indian Railways Amendment Bill, 1957 may be put off in as much as

the Railway Freight Structure Committee Report was made available only yesterday.

Shri T. K. Chaudhuri (Berhampore): In the Business Advisory Committee this matter was raised and it was decided to recommend to the Government to put off consideration of the Bill by several days at least because we got the reports made available in the Parliament Library only on Saturday.

Mr. Speaker: In all these matters coming up before the Business Advisory Committee, hon. members are aware that the leaders of various groups are represented there. On behalf of the Government also, we have got somebody. I expect that each one who is present in the Business Advisory Committee will convey the information to his respective group.

Shri Rane: I have asked Secretary to put this off after 2 or 3 Bills. It will not be taken up immediately tomorrow. I think the office must have received that information.

Mr. Speaker: The Business Advisory Committee should have informed the Minister about it. The Minister has no knowledge about this.

The Minister of Railways (Shri Jagjivan Ram): I don't mind postponement of a day or two. All that I want is that this Bill has to be passed by this House and Rajya Sabha during this session.

Shri Jaipal Singh (Ranchi West-Reserved—Scheduled Tribes): We are running away from the main issue raised by Shri Vittal Rao. When a report is made available to the Members, there should be a time of 10 days at least for the members to study the report. Of course, this will depend upon what decision you give on the point raised now and it would automatically apply to this case also.

Mr. Speaker: It won't have retrospective effect. I have no objection to give time for consideration. I shall